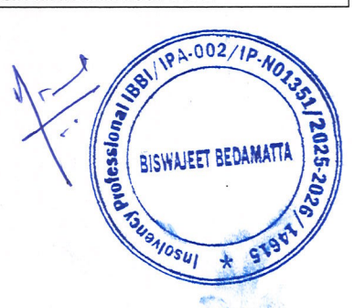
FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **SAN COMMODITIES LLP**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**SAN COMMODITIES LLP**
2.	Date of incorporation of corporate debtor	4TH MAY 2017
3.	Authority under which corporate debtor is incorporated / registered	ROC-CUTTACK
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAJ-3314
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address:** Flat no-506, 5th Floor, Basudev Plaza, Bajrang Vihar, Patia, Bhubaneswar, Khordha,Orissa, 751024, India
6.	Insolvency commencement date in respect of corporate debtor	6th NOVEMBER 2026
7.	Estimated date of closure of insolvency resolution process	5th MAY 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Biswajeet Bedamatta IP Reg. No: IBBI/IPA-002/IP-N01351/2025-2026/14615
9.	Address and e-mail of the interim resolution professional, as registered with the Board	M-69, Santoshi Bhawan, Kapilprasad, Phase-2 Bhubaneswar, Orissa-751002 Mobile: 9437887661 csbedamatta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	M-69, Santoshi Bhawan, Kapilprasad, Phase-2 Bhubaneswar, Orissa-751002 Mobile: 9437887661 csbedamatta@gmail.com
11.	Last date for submission of claims	20th NOVEMBER 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Physical Address: NA



Notice is hereby given that the National Company Law Tribunal, Cuttack Bench has ordered the commencement of a corporate insolvency resolution process of **SAN COMMODITIES LLP** on 6th November 2026.

The creditors of **SAN COMMODITIES LLP**, are hereby called upon to submit their claims with proof on or before 20th November 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Biswajeet Bedamatta

Interim Resolution Professional

IP Reg. No: IBBI/IPA-002/IP-N01351/2025-2026/14615

Date: 8th November 2026

Place: BHUBANESHWAR

Kolhapur Municipal Corporation
(Health / Solid Waste Management Department)

Public Tender Notice No. 90

This notice is issued to inform all organizations and contractors that the Kolhapur Municipal Corporation is inviting e-tenders for **The Selection of an Operator for Municipal Solid Waste Management (SWM) Services viz., Collection and Transportation of waste from project area to designated depositing centers, ICCC establishment and operations, Mechanized road sweeping with 2 and M of vehicles, inside Project area of Kolhapur Municipal Corporation**

However, interested bidders should visit the Government of Maharashtra website **www.mahatender.gov.in** from 07/11/2026 to 07/12/2026 at 3:30 PM to receive and submit their tenders.

Sd/-
Commissioner
Kolhapur Municipal Corporation

STAR PAPER MILLS LIMITED
CIN: L21011WB1936PLC008726
Registered Office: Duncan House, 2nd Floor, 31, Netaji Subhas Road, Kolkata 700 001
Ph: 033-22427380 **E-mail:** star.cal@starpapers.com **Website:**www.starpapers.com

NOTICE

Notice is hereby given pursuant to the provisions of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that a meeting of the Board of Directors of the company is scheduled to be held on **Saturday, 14th November, 2026** to inter-alia consider and approve the Un-audited Financial Results for the Quarter and Half year ended 30th September, 2026.

The Notice is also available on website of the company (www.starpapers.com) and that of BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited (www.nseindia.com).

for STAR PAPER MILLS LTD.

Sd/-
7th November,2026 **SAURABH ARORA**
Saharanpur (U.P) **(Company Secretary)**

UNITY SMALL FINANCE BANK LIMITED
5th Floor, Tower 1, Seawoods Grand Central, Sec-40, Seawoods, above Seawoods Darave Railway Station, Navi Mumbai – 400 706

POSSESSION NOTICE

(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of **Unity Small Finance Bank Limited** (hereinafter referred to as "**USFBL**"), Having its registered office at 5th Floor, Tower 1, Seawoods Grand Central, Sec-40, Seawoods, above Seawoods Darave Railway Station, Navi Mumbai – 400 706 under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower mentioned herein below having failure to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub section (4) of section 13 of the Act read with the Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the property will be subject to the Charge of **Unity Small Finance Bank Limited** for all amount as mentioned herein under and interest thereon. The Borrower's attention is invited to provisions of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower(s)/ Co-Borrower (s)	Description of Immovable Properties is as Under	Demand Notice Date & Amount	Date of Possession
1	**Loan A/C. No(S). :** USFBBHUMSME000000968 **1. Rajesh Kumar Jena** C/O- Bijay Kumar Jena **2. Rusesh Kumar Jena** C/O- Bijay Kumar Jena **Add For Sr. No. 1 & 2 :** Relapata, Baleshwar, Bhograi, Odisha- 756035.	All That Land Property Situated At Dist-Balasore Tahasil-Bhograrai Mouza-Relapata, Khata 100/6, Plot 154/220 Ac.0.040 Dcml Kissam-Residential Corresponds To Khata 93 Plot 154 The Boundaries Of The Property Are As Under - As Per The Sale Deed **North: -** Nayanjori, **South:** Ashok Ku Patra, **East:** Govt Road, **West:-** Susanta Patra.	17.07.2026 **Rs. 20,99,364.46 (Rs. Twenty Lakhs Fifty Nine Thousand Three Hundred Sixty Four And Forty Six Paisa Only) As On 10.07.2026**	06-11-2026

Sd/-
Place : Odisha **Authorized Officer**
Date : 10.11.2026 **Unity Small Finance Bank Limited**

SYMBOLIC POSSESSION NOTICE
ICICI Bank
Branch Office : ICICI Bank Ltd, BP-4, Technopolis Building, 4th Floor, Sector V, Salt Lake City, Kolkata West Bengal- 700091
CIN No: L65190GJ1994PLC021012, www.icicibank.com

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.
Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	(Borrower) Tripoti Traders & (Guarantor) Tripati Sahu @ Santosha Kumar Sahu & (Mortgagor) Tripati Sahu/ Represented By Proprietor Tripati Sahu Marthapeta Street, Ground Floor, Ward No. 12, Asst No. 8115 Ganjam Odisha Berhampur.- 760001/ 241905000633	Pro.-1) Plot No. 2093, Gharabari, Khata No. 1445, Village Sankarpur, Mouza Bada Bazar, Southern Row of Marthapeta Street, Berhampur, Ward No.12, Berhampur Municipality, Municipal Asst. No. 8115/12, Sub-Registration of Sub-Registrar Berhampur Town, District Ganjam, Orissa (Ac. 0.02 Decimal) Bounded By: North By: Road, South By: Ganesh Market, East By: House of Trinath Sahu, West By: House of Sri J. Babu & Pro.-2) Plot No. 478, Khata No. 86, As Per Sub-Division: Plot No. 478 & 478/1949, Khata No. 120/13 & 120/10, As Per Subsequent Sub-Division: Plot No. 478 & 478/2037, Khata No. 120/86, Village Berhampur, Mouza Mahamayipur, Ward No. 11, Berhampur Municipality, Near Bada Thakurani Temple, Godavari Sahi, Western Row, P.S. Badabazar, Municipal Assessment No. 7548 & 7548a, Taluk Berhampur Town, Sub Registrar Office Berhampur, District Ganjam, Orissa (Ac. 0.030 Decimal (As Per Ror)/ Ac 0.033 Decimal (As Per Actual Measurement) North By: Baloji Sahu South By: Narmada Sahu, East By: Public Road, West By: Lane/ Date of Symbolic : 05-11-2026	07/08/2026 Rs. 3,20,96,363.00/-	Berhampur

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: November 10, 2026, Place: Berhampur
Sincerely Authorised Officer, For ICICI Bank Ltd.

SYMBOLIC POSSESSION NOTICE
ICICI Bank
Branch Office : ICICI Bank Ltd, BP-4, Technopolis Building, 4th Floor, Sector V, Salt Lake City, Kolkata West Bengal- 700091
CIN No: L65190GJ1994PLC021012, www.icicibank.com

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.
Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Sonalika Raju Vaisyaragiu/ V Usharani/ 3rd Floor, Sujata Mansion, 4th Lane, Saiprilyanagar Rayagada Rayagada- 765001/ LBSMR00006529575 LBSMR00006622210	Khata No. 30/1160, Plot No. 78/2174 (Corresponding To New Khata No. 30/2147, New Plot No. 78/2174), Western Portion Of Layout Plot No. 5, Mouza- Khadiguda, Po-Chandili, Rayagada, Ps No. 97, Tahasilrayagada, Sro-Rayagada, Dist.- Rayagada, Odisha (Admeasuring An Area Of Admeasuring An Area of Ac. 0.018 Decimals I.e. 88.88 Square Yards North: Land Of Smt. P. Pushpaleela And Smt. P. Suseela South: Proposed Road East: Portion of Layout Plot No. 5 (Middle Portion) of This Layout of Smt. Anita Poth West: Layout Plot No. 6 of Dhrubo Chandra Patro/ Date of Symbolic 05/11/2026	July 22,2026 Rs. 29,55,040.66/-	Rayagada
2.	S Tripoti Balaji Prusty/ S Rambai Prusty/ Jagannatha Bihar 4th Line District, Ganjam Odisha Brammapur - 760002/ LBBEP00005287320	Khata No. 812, Plot No. 1103 (Corresponding To New Khata No. 899/89, New Plot No. 1103/5101), Hal Mouza-Sashibhusanpur, Old Village- Shankarpur, PS-Berhampur, PS No.-47, Tahasil- Berhampur, Sro-Berhampur Town, Dist.- Ganjam, Odisha, Owned By Simadri Rambai Prusty (Admeasuring An Area of Admeasuring An Area Of Ac. 0.014 Decimals North:5' Wide Lane South: 30' Wide Road East: Balance Land Of Seller West: Land of Simanchal Panda/ Date of Symbolic 05/11/2026	July 27,2026 Rs. 25,38,513/-	Berham-pur
3.	Golapilli Apana/ Jayama Golapilli/ Metla Satish, Haladiapadar Madanmohanpur Dsitrct Ganjam Odisha Berhampur - 760003/ LBBEP00006498763 LBBEP00006516871	Khata No. 172, Plot No. 281 (Corresponding To New Khata No. 791/1270, New Plot No. 281/3293), Mouza-Madan Mohanpur, Ps- Gelanthara (Berhampur), Ps No. 139, Tahasil- Kukudakhandi , Sroberhampur-R, Dist.- Ganjam, Odisha (Admeasuring An Area of Ac. 0.017.2 Decimals I.e. 0.017 Decimals North: Manchapalli Srinivas Rao South: Part Of Plot No. 281 East: Road West: Part Of Plot No. 265/ Date of Symbolic 05/11/2026	June 19,2026 Rs. 29,18,804.04/-	Berham-pur

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: November 10, 2026 Sincerely Authorised Officer,
Place: Rayagada & Berhampur For ICICI Bank Ltd.

HDFC BANK
Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmarg (East),Mumbai – 400042

We understand your world

SALE INTIMATION AND NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loans/Overdraft Against Securities.
Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loans / facilities terms, the below loan / facilities accounts are in delinquent status or classified as NPA (Non-Performing Asset). The Bank has issued multiple notices / loan recall notice to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard. The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after **17th November 2026** for recovering the dues owed by the Borrowers to the Bank. The Borrowers are hereby notified to treat this as a notice of sale in compliance of section 176 of the Indian Contract Act, 1872. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 5th Nov. 2026	Date of Sale Notice
1	XXXXXXXXXX0129	AK JAIN HUF	1,407.36	07-11-2026
2	XXXXXXXXXX1495	SHAIKH SALIMULLAH	30,331.12	07-11-2026
3	XXXXXXXXXX0979	MALATI GADANAYAK	87,798.67	07-11-2026
4	XXXXXXXXXX8181	RAJESH KUMAR AGARWAL	4,040.00	06-11-2026
5	XXXXXXXXXX0905	MM MURUGAN	4,288.00	07-11-2026
6	XXXXXXXXXX2028	MURARI PRASAD BEHERA	2,13,024.60	07-11-2026
7	XXXXXXXXXX3583	AJIT KUMAR PRADHAN	48,645.00	07-11-2026
8	XXXXXXXXXX5627	JAYANARAYAN PRADHAN	1,28,297.37	07-11-2026
9	XXXXXXXXXX1869	SUBASH CHANDRA PAL	1,24,454.66	07-11-2026
10	XXXXXXXXXX2660	SEKH LIJAUL KALAPAHAD	69,947.76	07-11-2026
11	XXXXXXXXXX0152	RANJAN KUMAR MOHARANA	5,17,176.63	07-11-2026
12	XXXXXXXXXX4547	SATYAJIT CHATTERJEE	10,09,194.00	06-11-2026
13	XXXXXXXXXX1660	SANTANU KUMAR JENA	119.00	07-11-2026
14	XXXXXXXXXX2941	PREM RANJAN OJHA	1,53,121.54	07-11-2026
15	XXXXXXXXXX2642	MANOSMITA MALLICK	1,07,656.30	07-11-2026
16	XXXXXXXXXX5261	BABAJI CHARAN PARAMANIK	1,50,445.80	07-11-2026
17	XXXXXXXXXX4129	SUBHADRA PRADHAN	4,16,039.39	27-10-2026
18	XXXXXXXXXX0191	KANCHAN AGARWALLA	7,29,243.23	07-11-2026
19	XXXXXXXXXX9210	SACHINANDAN BALIARSINGH	1,77,623.56	07-11-2026
20	XXXXXXXXXX0152	SASMITA MISHRA	9,23,542.20	07-11-2026
21	XXXXXXXXXX2164	BRAHMANANDA BARIK	4,26,043.81	07-11-2026
22	XXXXXXXXXX4093	SABITRI SHATAPATHI	2,27,700.00	07-11-2026
23	XXXXXXXXXX5696	ACHINTYA NANDI	3,91,474.52	07-11-2026
24	XXXXXXXXXX9635	SARGAM PADHY	75,099.54	06-11-2026
25	XXXXXXXXXX3321	SUNIL KUMAR PALLAI	38,140.34	06-11-2026
26	XXXXXXXXXX6267	SUBASH CHANDRA PATRA	5,96,054.32	07-11-2026
27	XXXXXXXXXX3520	BIBHUTI BHUSAN DAS	2,259.27	07-11-2026
28	XXXXXXXXXX7029	PRASANTA KUMAR PRADHAN	3,88,398.00	07-11-2026
29	XXXXXXXXXX7699	AFIPA PERMIN	8,94,299.00	07-11-2026
30	XXXXXXXXXX7757	SUSANTA D KAR	2,03,536.78	07-11-2026
31	XXXXXXXXXX6510	VIVEK LATH	6,30,950.83	07-11-2026
32	XXXXXXXXXX3678	PRAMOD KUMAR SINGH	285.86	07-11-2026
33	XXXXXXXXXX5470	MONALISA PRADHAN	3,14,973.82	07-11-2026
34	XXXXXXXXXX7017	ARABINDA HARICHANDAN MOHAPATRA	2,142.00	07-11-2026
35	XXXXXXXXXX4648	PUJA KUMARI GOSWAMI	5,716.23	07-11-2026
36	XXXXXXXXXX7955	RASMITA MOHAPATRA	2,32,497.49	07-11-2026
37	XXXXXXXXXX0757	SUDHANSU SEKHAR GOCHHAYAT	1,13,508.22	07-11-2026
38	XXXXXXXXXX9272	MANORANJAN CHOUDHURY	4,017.80	07-11-2026
39	XXXXXXXXXX7273	SNEHA LAKRA	6,46,590.66	07-11-2026
40	XXXXXXXXXX3951	UPENDRA KUMAR SWAIN	8,83,955.92	07-11-2026
41	XXXXXXXXXX4466	SABEHA SULTANA	1,99,497.82	07-11-2026
42	XXXXXXXXXX4548	YARLAGADDA SWATHI	6,30,131.00	07-11-2026
43	XXXXXXXXXX1019	PITABASH PANDEY	11,28,203.17	06-11-2026
44	XXXXXXXXXX9177	S R NSSAN KUMAR	2,25,341.28	07-11-2026
45	XXXXXXXXXX3291	SANJIB SAHU	3,96,995.94	07-11-2026
46	XXXXXXXXXX6010	MAHAMMAD GUFRAN KHAN	9,96,163.82	07-11-2026
47	XXXXXXXXXX7447	KASHYAP DAS	1,00,829.00	07-11-2026
48	XXXXXXXXXX0603	ABINASH PATNAIK	3,78,053.81	07-11-2026
49	XXXXXXXXXX6510	BINANDA KUMAR PRADHAN	10,03,520.42	06-11-2026
50	XXXXXXXXXX8327	KIRAN BALA DAS	6,41,966.42	07-11-2026
51	XXXXXXXXXX7777	PRADEEP KUMAR BEHERA	1,92,924.82	07-11-2026
52	XXXXXXXXXX5422	LINGARAJ DHARUA	1,55,714.71	07-11-2026
53	XXXXXXXXXX9203	ALOK RANJAN MANDAL	1,81,934.58	07-11-2026
54	XXXXXXXXXX5876	CHANDAN MISHRA	4,432.98	07-11-2026
55	XXXXXXXXXX7252	PARAMANANDA DHARUA	8,57,543.53	07-11-2026
56	XXXXXXXXXX5563	ORISSA CHROME EXPORT & MINING COMPANY LIMITED	98,90,217.00	07-11-2026
57	XXXXXXXXXX8242	HARISCHANDRA PRADHAN	17,20,113.82	06-11-2026
58	XXXXXXXXXX8600	MALTI PANDEY	3,16,440.00	07-11-2026
59	XXXXXXXXXX1552	SNEHLATA DASH	2,68,415.82	07-11-2026
60	XXXXXXXXXX4318	BRIJALAL JAISWAL	3,79,390.82	07-11-2026
61	XXXXXXXXXX8212	KAMALINI BHUYAN	8,40,262.82	06-11-2026
62	XXXXXXXXXX4343	SAROJINI BEHERA	2,02,752.82	07-11-2026
63	XXXXXXXXXX7675	PRAGYANPINI BISWAL	5,12,311.42	07-11-2026
64	XXXXXXXXXX4101	NISHITHA SHEKHAR DEO	2,54,127.78	07-11-2026

DATE : 10.11.2026 Sd/-
PLACE : ODISHA **HDFC BANK LTD.**

HINGOLI MUNCIPAL COUNCIL, HINGOLI
e-Tender Notice for 2026-27

Hingoli Municipal Council invites e-tender for the work of Proposed construction of shopping Centre at Site No. 100, CTS no.4485,4486 and S.No.94 for Hingoli Municipal Council Hingoli in the State of Maharashtra of Estimated Cost Rs. 41039231.00/-. The e- Tender details are available on **www.mahatenders.gov.in** All relevant dates will be as per the tender published in web portal **www.mahatenders.gov.in**

Date: 06/11/2026

Sd/-
(Pranjali Munde)
Chief Officer
Hingoli Municipal Council

Sd/-
(Rekhatai Bangar)
President
Hingoli Municipal Council

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **SAN COMMODITIES LLP**

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**SAN COMMODITIES LLP**
2.	Date of incorporation of corporate debtor	4TH MAY 2017
3.	Authority under which corporate debtor is incorporated / registered	ROC-CUTTACK
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAJ-3314
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address :** Flat No - 506, 5th Floor, Basudev Plaza, Bajrang Vihar, Patia, Bhubaneswar, Khordha,Orissa, 751024, India.
6.	Insolvency commencement date in respect of corporate debtor.	6th NOVEMBER 2026
7.	Estimated date of closure of insolvency resolution process	5th MAY 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Biswajeet Bedamatta IP Reg. No : IBBI/IPA-002/IP-N01351/2025-2026/14615
9.	Address and e-mail of the interim resolution professional, as registered with the Board	M-69, Santoshi Bhawan, Kapilprasad, Phase-2 Bhubaneswar, Orissa -751002 Mobile : 9437867661 csbedamatta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	M-69, Santoshi Bhawan, Kapilprasad, Phase-2 Bhubaneswar, Orissa -751002 Mobile : 9437867661 crp.sancommodities@gmail.com
11.	Last date for submission of claims	20th NOVEMBER 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) Web link : https://ibbi.gov.in/home/downloads (b) Physical Address : NA

Notice is hereby given that the National Company Law Tribunal, Cuttack Bench has ordered the commencement of a corporate insolvency resolution process of **SAN COMMODITIES LLP** on 6th November 2026.

The creditors of **SAN COMMODITIES LLP**, are hereby called upon to submit their claims with proof on or before 20th November 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Biswajeet Bedamatta
Date : 8th November 2026 **Interim Resolution Professional**
Place : Bhubaneshwar **IP Reg. No : IBBI/IPA-002/IP-N01351/2025-2026/14615**

SURYODAY
Suryoday Small Finance Bank Limited
Regd. & Corp. office : 1101, Sharda Terraces, Plot 65, Sector – 11, CBD Belapur, Navi Mumbai – 400614. CIN: L65923MH2008PLC261472.

POSSESSION NOTICE

Whereas The undersigned being the Authorized Officer of the M/s. Suryoday Small Finance Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (ACT NO. 54 OF 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrowers / Guarantors, After completion of 60 days from date of receipt of the said notice, The Borrowers / Guarantors having failed to repay the amount, notice is hereby given to the Borrowers's / Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 6 & 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned herewith:

Name of Borrower / Co-Borrower/ Guarantor	Date of Demand Notice	13.07.2026
25700002705, 1) MR. BRAJA KISHORE SAHOO S/O DINABANDHU SAHOO 2) MRS. TANUJA SAHOO C/O BRAJ KISHOR SAHOO 3) MR. SANTOSH KUMAR SAHOO S/O DINABANDHU SAHOO	**Total Outstanding Amount in Rs.**	Rs. 22,96,568.56/- as on 06.07.2026
	Date of Possession	05.11.2026 (Symbolic)

Description Of Secured Asset(S) /Immovable Property (ies) : ALL THAT PIECE AND PARCELS OF THE LAND AND BUILDING PROPERTY SITUATED AT DISTRICT- CUTTACK, TAHASIL/SROP.S- TIGIRIA, THANA NO. 20, MOUZA NIJAPATANA, HAL MUTATION KHATA NO. 302, PLOT NO. 836, AREA- AC.0.040 DCML., STATUS- STITIBAN, KISAM- GHARABARI (HOMESTEAD), CORRESPONDING FROM KHATA NO. 302, ODISHA- 754035, BOUNDARIES OF THE PROPERTY: EAST:- BANAMBAR SAHOO, WEST:- BANSHIDHAR SAHOO, NORTH:- GOVT, SOUTH:- ROAD

The Borrowers / Guarantor/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the M/s Suryoday Small Finance Bank Ltd, for an above mentioned demanded amount and further interest thereon.
Date : 10,11,2026, Place : Odisha Authorised Officer, Suryoday Small Finance Bank Limited

REGIONAL OFFICE: CUTTACK
2nd Floor, Chalakhitra Bhawan, Buxi Bazar
Cuttack-753001, Tel.- 8093047216
E-mail: recovery.cuttack@bankofbaroda.bank.in

बैंक ऑफ़ बड़ौदा / Bank of Baroda — 119 Years

E-AUCTION SALE NOTICE

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES "APPENDIX-IV-A [See proviso to Rule 6 (2) and/or 8(6)]"
E-Auction Sale Notice for sale of immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(2) & 9(1)/8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s), Mortgagor(s) and Guarantor(s) that the below described Immovable properties Mortgaged /charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of **Bank of Baroda,** Secured Creditor, will be sold on **"AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS"** basis for recovery of dues in below mentioned accounts. The details of Borrower(s)/Mortgagor(s)/Guarantor(s)/Secured Asset's/ Dues/Reserve Price/e-Auction Date & Time, EMD and Bid Increase Amount are mentioned below:-

Sl. No.	BRANCH / Name & Address of Borrower(s) / Guarantor(s)	Description of the Immovable Properties	Demand/Possession Notice Date/ Outstanding (Secured Debt.)	Date & Time of E-auction	Reserve Price / EMD / Bid Increment	Status of Possession (Symbolic/ Physical)	Property Inspection Date & Time
1.	**MANISAHU CHAKK BRANCH / Borrowers: 1) M/s. Rupali Rana,** W/o- Srikanta Rana, **2) Mr. Srikanta Rana,** S/o- Bidyadhar Rana, Both are at Kathagada Sahi, Kochilei Mandir, Cuttack, Odisha, PIN-753001.	Equitable Mortgage of Land & Building bearing in the name of **Mr. Srikanta Rana,** S/o-Bidyadhar Rana at Plot No.: 1402/3752, 1404/3761 & 1398/	**09.10.2025 / 12.12.2025 / ₹1,07,79,338.63 +** up to date interest & expenses incurred	**25.11.2026 from 02.00 PM to 06.00 PM**	**₹ 1,35,43,900/- / ₹13,54,390/- / ₹50,000/-**	**Symbolic**	**18.11.2026 between 10.00 AM to 04.00 PM**
		3760, Khata No.: 1570/867, Area: Ac.0.051.5 kadi, Kisam: Homestead, Status: Stitiban, Mouza: Cuttack Town, Unit No.-16, Kathagadasahi, PS: Purighat & No. 1, Tahasil: Cuttack & No.- 216, Dist.: Cuttack, Odisha. Bounded by- East: Kailash Chandra Rana, West: Laxmidhar Rana, North: Bidyadhar Patro, South: C.C. Road (10' 0") wide.					
2.	**BONTH CHHAK BRANCH / Borrower: Mr. Ajay Kumar Behera,** S/o- Basudev Behera, At/ PO: Arasa, Tahasil/PS: Tihidi, Dist: Bhadrak, Odisha, PIN-756100	All the part and parcel of the property consisting of Khata No.: 1031/73, Plot No.: 3136, Total Area: Ac.0.120dec.,	**14.10.2025 / 15.01.2026 / ₹16,84,766.78 +** up to date interest & expenses incurred	**25.11.2026 from 02.00 PM to 06.00 PM**	**₹38,04,000/- / ₹3,80,400/- / ₹20,000/-**	**Symbolic**	**18.11.2026 between 10.00 AM to 04.00 PM**
		Tahasil No.: 36, Village: Arasa, Tahasil: Tihidi, Dist.: Bhadrak, Ksiam: Gharabari, in the name of **Mr Ajay Kumar Behera,** S/o Basudev Behera. Bounded by- North: Plot No. 3137, South: Plot No. 3136, East: Plot No. 3139, 3140, West: Plot No. 3363, Road.					
3.	**BALASORE MAIN BRANCH / Borrowers: 1) M/s Power Vision, Prop.: Mr. Bipin Chandra Barik,** Address: Plot No.: 696, Khatiyan No.: 301, Bhaskarganj, Unit No.- 10, PS: Sahadevkhunta, Near Durga Mandap, Balasore-756001, **2) Mr. Bipin Chandra Barik,** S/o- Mr. Pravat Kumar Barik, R/o- Jalakhatua, Jageswarpada, Balasore-756044 / **Co-Borrower: Mrs. Trilottama Barik,** W/o- Pravat	Equitable Mortgage of Residential (Homestead) Property at Khata No.: 48/15, Plot No.: 87, Area: Ac.0.090 dec., Kisam: Homestead, Stitiban, under Mouza: Jalakhatua,	**03.02.2025 / 19.06.2025 / ₹22,94,458.29 +** up to date interest & expenses incurred	**14.12.2026 from 02.00 PM to 06.00 PM**	**₹9,00,000/- / ₹90,000/- / ₹20,000/-**	**Physical**	**07.12.2026 between 10.00 AM to 04.00 PM**
		Khantapada No. 79, Tahasil: Bahanaga No. 814, Dist.: Balasore, in the name of **Mrs. Trilottama Barik,** W/o- Pravat Kumar Barik. Bounded by- North: Rabindra Maharana, South: Road, East: Prafulla Bhoi, West: Rabindra Maharana.					
		Kumar Barik, R/o- Jalakhatua, Jageswarpada, Balasore-756044					
4.	**LUNAHAR BRANCH / Borrowers: 1) M/s. Maa Sarala Creation, Prop.: Mr.Priyabrata Sahoo,** At: Goratanga, Plot No.: 377/455, Khata No.: 240, PO: Podamarai, Erakana, Cuttack, PIN-754206, **2) Mr. Priyabrata Sahoo,** S/o- Mr. Dharanidhar Sahoo and **3) Mrs. Tilatama Sahoo,** W/o- Mr. Priyabrata Sahoo, Both are at Khata No.: 582/169, Plot No.: 874/1520, At: Itukura, PO: Podamarai, PS: Mahanga, Dist.: Cuttack, PIN-754206.	All that piece and parcel of immovable property situated at Mouza: Itukura, SRO/Tahasil/ PS: Mahanga, P.S.No.- 102, Tahasil No.-107, Dist.: Cuttack, Khata No.: 582/169, Plot No.: 874/1520, Area: Ac.0.060dec., Kissam: Gharabari, in the name of **Mr. Priyabrata Sahoo,** S/o- Mr. Dharanidhar Sahoo, Bounded by- East: Vendors, West: Ganeswar Maharana, North: Podamarai Matha, South: Vendors.	**02.03.2026 / 06.08.2026 / ₹43,40,607.80+** up to date interest & expenses incurred	**14.12.2026 from 02.00 PM to 06.00 PM**	**₹33,58,000/- / ₹3,35,800/- / ₹20,000/-**	**Symbolic**	**07.12.2026 between 10.00 AM to 04.00 PM**

Terms and Conditions: Interested Bidder may Login to **https://baanknet.com**
Also, prospective bidders may contact the Branch Manager on **Mobile No.: 7077727081, 7077722147, 7077727064 & 7077727112**
For detailed terms and conditions of sale, please refer to the link provided in:
https://www.bankofbaroda.bank.in/eauction.htm and https://baanknet.com

LAST DATE OF SUBMISSION OF ONLINE PAYMENT EMD AMOUNT : 25.11.2026 LATEST BY 06.00 P.M. (For Sl No. 1 & 2) and 14.12.2026 LATEST BY 06.00 P.M. (For Sl No. 3 & 4)

STATUTORY 15/30 DAYS SALE NOTICE TO THE BORROWERS / GUARANTORS / MORTGAGORS FOR SALE UNDER RULE 8(5) AND 9(1)/8(6) AS PER SARFAESI ACT 2002.

Place: Cuttack **Authorised Officer**
Date: 09.11.2026 **Bank of Baroda**

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Page-5
ଭୁବନେଶ୍ୱର
Bhubaneswar
୧୦.୧୧.୨୦୨୬
10.11.2026



ବୋଇଗଡ (ରାୟଗଡ ନ୍ୟୁଜ): ବୋଇଗଡ ବ୍ଲକ ସ୍ଥିତ ସଂପୁରା ଚତୁର୍ଭୁଜ ସରକାରୀ ଉଚ୍ଚ ବିଦ୍ୟାଳୟରେ ଗତ ୨ ତାରିଖରେ ୧୦ ଜଣ ଛାତ୍ରଛାତ୍ରୀ ଜଣ୍ଡିସ ରୋଗ ଆକ୍ରାନ୍ତ ହୋଇଥିବା ଜଣାପଡିଛି। ଏହାପରେ ଆଉ ୩ ଜଣଙ୍କର ଜଣ୍ଡିସ ଲକ୍ଷଣ ଦେଖାଦେଇଛି। ଏହି ସମସ୍ତ ଛାତ୍ରଛାତ୍ରୀଙ୍କ ଅଧିକାଂଶ ଅସିତ ମୋହନ ପ୍ରିଯାଠା ଓ ରୋଷା ଶିକ୍ଷାୟତନ ପ୍ରଦାନ କୁମାର ସାହୁଁ ଜିଲ୍ଲା ସ୍ୱାସ୍ଥ୍ୟ ଅଧିକାରୀଙ୍କୁ ଜଣାଇଛନ୍ତି। ଖବର ପାଇ ଜିଲ୍ଲା ସ୍ୱାସ୍ଥ୍ୟ ଅଧିକାରୀ ଡିମ ୪ ତାରିଖ ଦିନ ଆସି ପହଂଚି ବିଦ୍ୟାଳୟର ଚତୁର୍ପାର୍ଶ୍ୱ ପରିବର୍ଜନ କରି ରୋଗୀଙ୍କ ଘର, ପାଇଖାନା, ପିଇବା ପାଣି, ହାତ ଧୋଇବା ସ୍ଥାନ, ମଧ୍ୟାହ୍ନ ଭୋଜନ ଖାଇବା ସ୍ଥାନ ପରଖିଥିଲେ। ବିଦ୍ୟାଳୟର ବୋରିଙ୍କ, କୂପ ପାଣିରେ ବ୍ଲିଚିଙ୍ଗ ପଉଡା ପାଣିକୁ ବିଶୋଧନ କରାଯାଇଥିଲା। ଗ୍ରାମ୍ୟ ଜଳ ଯୋଗାଣ ପାଇପୁ ଗାଁର ସମସ୍ତ କୂପ, ନଳ କୂପ କୁ ବ୍ଲିଚିଙ୍ଗ ପଉଡା ବିଶୋଧକରଣ କରାଯାଇଥିଲା ଏବଂ ବିଦ୍ୟାଳୟ ପାଖି କୁ ପରୀକ୍ଷା ପାଇଁ ଭୁବନେଶ୍ୱର ପଠାଯାଇଥିଲା। ଏହି ଜଣ୍ଡିସ ଆକ୍ରାନ୍ତ ଦିନକୁ ଦିନ ବୃଦ୍ଧି ପାଇ ୬୫ ଜଣ ଯିଏକୁ ଆକ୍ରାନ୍ତ କରି ଏ ପର୍ଯ୍ୟନ୍ତ ୨ ପଇଲାଣି। ଅମିଳାର ନା ଥିବାରୁ ସାମ୍ପୁ ଗାଁ କୁ ଆକ୍ରାନ୍ତ କରିବାକୁ ବଂଚିଗାଣି ଏହି ମାମାଗାରି ଜଣ୍ଡିସ। ଆଜି ପୁରି ଜିଲ୍ଲା ସ୍ୱାସ୍ଥ୍ୟ ଟିମ୍ ପି.ଓ.ସି.ଏଚ.ଓ ଜୟନ୍ତ ରଞ୍ଜନ ମିଶ୍ର, ମାଲଜୁଡାଖଣ୍ଡାଲୋକିକ ଆସ୍ଥିନ ପଞ୍ଚାୟତ, ଏଚ୍‌ଡିମାଲୋକିକ ଜୟନ୍ତ ସ୍ପିଥ ସୁରୋଖା ନହ ଏବଂ ବାଙ୍କୋଇ ପି.ଏଚ.ଇ.ଓ ଅନୁନକ୍ଷ ଜଗଦୀସ ସାହୁଁ ଏହି ଗ୍ରାମ ପଞ୍ଚାୟତ ପରିଦର୍ଶନ କରି ଅଧିକାରୀ ମାନଙ୍କୁ ଜଣ୍ଡିସ ନିୟନ୍ତ୍ରଣ ପାଇଁ ଆବଶ୍ୟକ ପଦକ୍ଷେପ ନେବାକୁ ନିର୍ଦ୍ଦେଶ ଦେଇଛନ୍ତି। ଏହି ଅବସରରେ ମାଳଜୁଡି ଗାଁରେ ଏକ ମେଗା ରକ୍ତଦାନ ଶିବିର ଅନୁଷ୍ଠିତ ହୋଇଯାଇଛି। ଏହି ଶିବିରରେ ୭୫ ଜଣ ରକ୍ତଦାତା ରକ୍ତଦାନ କରିଛନ୍ତି। ଏହି ଅବସରରେ ମାଳଜୁଡି ଗାଁରେ ୨ ଟି ସ୍ପିଟ୍ ସହାୟକ ଯୋଷାର ମଶିନାଙ୍କୁ ସ୍ଥାପନ କରାଯିବ। ଏଥିପାଇଁ ମଶିନାରେ ଆମ୍ଫୋଲିଜେଶାର ଦେହା ସହ ନିଜର ଯୋଗାଣର ବ୍ୟବସ୍ଥା କରିପାରିବେ ବୋଲି ଆଶା ରହିଛି। ମୁଖ୍ୟମନ୍ତ୍ରୀ ପ୍ରଥମେ ମାଳଜୁଡି ଜଲେଜ କାର୍ଯ୍ୟାଳୟର ନିର୍ମିତ ଅଟ୍ଟାଳୀ ଜଳଯୋଗାଣରେ ଚଳିଥିବାରୁ ଯୋଗାଣ ଅବବଣ୍ଡ କରିବେ। ପରେ ସହକ ପଥରେ ଜାକବଙ୍ଗାରେ ପହଞ୍ଚିବେ। ସେଠାରେ ଆୟୋଜିତ ଚତୁର୍ଦ୍ଦାନ ଶିବିରରେ ଯୋଗଦେଇ ରକ୍ତଦାତାଙ୍କୁ ଉତ୍ସାହିତ କରିବେ।

ରାଜଧାନୀ ବାସ୍ତୁମଣ୍ଡଳ... (ପ୍ରଥମ ପୃଷ୍ଠାର ଅବଶିଷ୍ଟାଂଶ)

ଡାଇଆବ୍ଲାଇଜ, ଜାର୍ଜିନ ମନୋଜାବ୍ଲାଇଜ ପରି ବିଶାଲ ଗ୍ରାସ୍ ମିଶିଯିବାରୁ ଶ୍ୱାସରୋଗୀଙ୍କ ପାଇଁ ଚିନ୍ତା ବଢିବାରେ ଲାଗିଛି। ଜୟଦ୍ଧ ଓ ଛୋଟ ପିଲାଙ୍କ ଉପରେ ମଧ୍ୟ ଏହାର ପ୍ରଭାବ ବେଶି ଆଶଙ୍କା କରାଯାଉଛି। ପରିବେଶବିତ୍‌ମାନେ କହିଛନ୍ତି, ଡ୍ରୋଜୋଜାଇଡ୍ ଜରି ସମସ୍ୟା ଦେଖାଦେବା ସତ୍ତ୍ୱେ ବାଣ ପୁଟାଇବାକୁ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଥିବାବେଳେ ଅଧିକ ଶବ୍ଦ ହେଉଥିବା ଆତଯବାଜି ବ୍ୟବହାର କରାଯାଇବା ଦେଖିବାକୁ ମିଳିନଥିଲା। ଗାଡି ୯ଟା ପର୍ଯ୍ୟନ୍ତ ବାଣ ପୁଟାଇବା ନିୟମକୁ ଲୋକେ ମାନିନଥିବାରୁ ବାସ୍ତୁ ପୁରୁଷଙ୍କ ଅଧିକ ଥିବା ପରିବେଶ ନିୟନ୍ତ୍ରଣ ଦୋର୍ଡ ସୂଚନା ଦେଇଛି। ସୋମବାର ସକାଳେ ପବନ ପ୍ରବାହିତ ହେବାରୁ ଓ ଖରା ପଡିଥିବାରୁ ଏହି ଜାନିକାଳ ଜ୍ୟାସ ଚାରିଆଡକୁ ଖୋଲା ହୋଇଯାଇଛି। ଏହାର ପ୍ରଭାବ ଅତିକମ୍‌ରେ ପୁଢଦିନ ରହିବ ବୋଲି ପୂର୍ବତୁ ଖରା ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ସୂଚନା ଦେଇଛି। ଆମଦାରୀରେ ଜଟଳ ସହରରେ ଏଭୁଆରା ୧୯୨ ଥିବାବେଳେ ଅନୁରୋଜରେ ୧୮୬ ଏବଂ ଜେହୁଝରରେ ବିଭଲଇପାରେ ୨୮୮ ରେକର୍ଡ ହୋଇଛି।

କାର୍ଯ୍ୟକାରୀ ହେବ...

ଜଳାଶୟ ନିର୍ମାଣ ପ୍ରସ୍ତାବକୁ ମଞ୍ଜୁରି ପ୍ରଦାନ କରାଯାଇଛି। ୭ଟି ମୌଜା ଲିପ୍ତ, ଜଳସେଚନ ଯୋଜନାର ସେଖରକୁ ବୈଠେକରେ ମଞ୍ଜୁରି ଦିଆଯାଇଛି। ଜଳାହାଣି ଜିଲ୍ଲା ରାଣୀବାହାଲଠାରେ ନିର୍ମିତ ହେବାକୁ ଥିବା ଓଡ଼ିଶା ହାଇଡ୍ରୋପାୱାର କର୍ପୋରେସନ ଲିମିଟେଡ ମାଧ୍ୟମରେ ୬୦୦ ମେଗାୱାଟ୍ ଷ୍ଟାମତା ବିଶିଷ୍ଟ ଉପଯୁକ୍ତ ଜଳବିଦ୍ୟୁତ ପ୍ରକଳ୍ପ ନିର୍ମାଣ କାର୍ଯ୍ୟ ଶୁରୁ କରିବାକୁ ଅନୁମୋଦନ ପ୍ରଦାନ କରାଯାଇଛି।

ଏକ୍ୟୁଆଇ...

ଚଳାଚଳ ଉପରେ ରୋକ୍ ଲଗାଯାଇଛି । ବାଲି ଓ ସିମେଣ୍ଟ ଭଳି ସାମଗ୍ରୀ ପରିବହନ ଉପରେ ମଧ୍ୟ କଟକଣା ଲାଗୁ କରାଯାଇଛି। ଜରୁରିକାଳୀନ ଏବଂ ଜରୁରୀ ସେବାକୁ ବାଦ୍ ଦେଲେ ଜେନେରେଟରେ ସେଟର ବ୍ୟବହାରକୁ ମଧ୍ୟ ନିଷିଦ୍ଧ କରାଯାଇଛି। ପାଟ୍‌ନିମୋଚର ଯୋଗୁଁ ହେଉଥିବା ପ୍ରଦୂଷଣକୁ ହ୍ରାସ କରିବା ଉଦ୍ଦେଶ୍ୟରେ ବେସରକାରୀ କ୍ୟାମିସୁବିକୁ 'ଜ୍ୱାର୍ଜ ଫ୍ରମ୍ ହୋମ୍' କିମ୍ବା ହାଇବ୍ରିଡ୍ ମଡେଲରେ କାମ କରିବା ପାଇଁ ପରାମର୍ଶ ଦିଆଯାଇଛି। ଅନ୍ୟପଟେ, ଛୋଟ ପିଲାମାନଙ୍କୁ ବିଶାକ୍ତ ବାୟୁରୁ ସୁରକ୍ଷା ଦେବା ପାଇଁ ପଞ୍ଚମ ଶ୍ରେଣୀ ପର୍ଯ୍ୟନ୍ତ ସ୍କୁଲଗୁଡ଼ିକୁ ବନ୍ଦ ରଖିବା ଏବଂ ଅନଲାଇନ୍ ପ୍ଲାସ୍ ଜରିଆକୁ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଛି ।

NOTICE (Surname Change)

By virtue of an affidavit No.2335, sworn before Notary Public, Malkangiri on dtd. 06.11.2026, I Madhusmita Mishra, D/o-Late Sudhangshu Udukuda, resident of Senapati Sahi, Nabarangpur, Po/Ps/Dist-Nabarangpur, Pin-764059, currently residing in Block Colony, Malkangiri, Post-DNK Colony, Po/Dist-Malkangiri have changed my name from Madhusmita Udukuda to Madhusmita Mishra. Henceforth, I shall be known as Madhusmita Mishra for all purposes. All the relevant documents will be rectified as per New Name.

Sd/- Madhusmita Mishra

ଆଜି ମୁଖ୍ୟମନ୍ତ୍ରୀଙ୍କ ବାଲେଶ୍ୱର ଗସ୍ତ

ଭୁବନେଶ୍ୱର/ବାଲେଶ୍ୱର (ରାୟଗଡ ନ୍ୟୁଜ): ମଙ୍ଗଳବାର ବାଲେଶ୍ୱର ଜିଲ୍ଲା ମାଳଜୁରି ଗସ୍ତରେ ଯିବେ ମୁଖ୍ୟମନ୍ତ୍ରୀ ମୋହନ ଚରଣ ମାଝୀ। ମୁଖ୍ୟମନ୍ତ୍ରୀଙ୍କ ଏହି ଗସ୍ତକୁ ନେଇ ମାଳଜୁରିରେ ପ୍ରଶାସନିକ ପ୍ରସ୍ତୁତି ଜୋରଦାର ହୋଇଛି। ଏହି ଗସ୍ତ ସମୟରେ ଭଲା ବଣ୍ଟନ ସହ ବିଭିନ୍ନ ପ୍ରକଳ୍ପର ଶିଳାନ୍ୟାସ ଓ ଅନ୍ୟାନ୍ୟ କାର୍ଯ୍ୟକ୍ରମ ହୋଇ ପାରେ ବୋଲି ସୂଚନା ମିଳିଛି। ମୁଖ୍ୟମନ୍ତ୍ରୀ ଅପରାହ୍ନ ୩ ଟାରେ ଭୁବନେଶ୍ୱର ବିମାନ ବନ୍ଦରରୁ ହେଲିକପ୍ଟରରେ ବାଲେଶ୍ୱର ଯିବେ। ସେଠାରୁ ସଡକ ମାର୍ଗରେ ମାଳଜୁରି ଯିବେ। ଏହି ଗସ୍ତ ସମୟରେ ମାଳଜୁରି ଜଲେଜ କାର୍ଯ୍ୟାଳୟ ନିର୍ମିତ ଅଟ୍ଟାଳୀ ଜଳଯୋଗାଣ ପ୍ରକଳ୍ପକୁ ଉଦ୍ଘାଟନ କରିବେ। ପରେ ସଡକ ପଥରେ ଜାକବଙ୍ଗାରେ ପହଞ୍ଚି ସେଠାରେ ଆୟୋଜିତ ରକ୍ତଦାନ ଶିବିରରେ ଯୋଗଦେଇ ରକ୍ତଦାତାଙ୍କୁ ଉତ୍ସାହିତ କରିବେ ।

ROURKELA MUNICIPAL CORPORATION

Uditnagar, Rourkela, Pin-769012
Mail Id: rourkelamunicipality@gmail.com **Telephone**: (0661) 2500388

Letter No. 17848 Date 06.11.2026

13001/2414/2627

Expression of Interest (EoI) for Selection of Mission Shakti Groups for O&M of Mission Shakti Cafe under Rourkela Municipal Corporation.

Rourkela Municipal Corporation invites Expression of Interest (EOI) in the Prescribed Formats (Annexure-I & II) in sealed cover from the intending Mission Shakti Groups having the credibility and experience for O&M of Mission Shakti Cafe and Overall management of Mission Shakti Cafe including cooking and serving and the entire responsibilities of Mission Shakti Cafe and bring in better accountability towards the public. The applicants should be under Rourkela Municipal Corporation and Steel Township Jurisdiction only.

01	Available of EOI documents in website	06.11.2026
02	Last date and time of submission of EOI	17.11.2026, 1.00 PM
03	Date and time of Opening of EOI	18.11.2026. 11 AM
04	For downloading the EOI documents and term and Condition of assignment, please visit the Rourkela Municipal Corporation website.	https://rmc.myrourkela.in/

The authority reserves right to reject any or all the EOIs without assigning any reason thereof. Any Change/ Correction/ Corrigendum in respect the above shall be placed in RMC website.

Sd/- Commissioner
Rourkela Municipal Corporation

OIPR 13001/13131/1/26-27/0064

32001/1293/2627

Email ID - orliangul@gmail.com
ODISHA LIFT IRRIGATION CORPORATION LIMITED
(A Government of Odisha Undertaking)
OFFICE OF THE EXECUTIVE ENGINEER, L.I. DIVISION, ANUGOLA
e- Tender Notice

Bid Identification No E.E. ANUGOLA (OLIC) 04/2026-27 Date 27.10.2026

The Executive Engineer, Lift Irrigation Division, Anugola, Odisha, invites tender on behalf of the Odisha Lift Irrigation Corporation Ltd., Bhubaneswar through e-procurement in shape of **percentage rate** bids in online mode for the work **"Installation and Energisation"** of LI. Projects under **different** blocks in Anugola district on **turn-key basis** under **RIDF 2026-27.** The estimated cost, cost of tender papers, Time of completion class of contractors and terms and conditions and necessary documents can be seen from the Website **www.tendersorissa.gov.in**

1. Name of Works	:	Installation and energisation of River Lift Projects with supply of all materials on Turnkey basis under RIDF 2026-27.
2. Total Nos. of Packages	:	**27 Nos**
3. Approximate Estimated Cost:	:	Rs. 30.318 Lakh to Rs. **61.012** Lakh
4. Class of Contractor	:	**"C" & "B"** Valid Civil Class with H.T. Valid Licence.
5. Period of completion	:	90 Days & 120 days from the date of issue of work order.
6. Other details as follows.		

Procurement Officer	Bid Identification No	Availability of tender On-line for bidding		Last date & time of seeking tender clarification	Date & Time of Opening of tender in the office of the Executive Engineer, LI. Division, Anugola
		From	To		
1	2	3	4	5	6
Executive Engineer, L.I. Division, Anugola	04/2026-27	12.11.2026 10.00 AM	21.11.2026 Up to 5.00 PM	20.11.2026	25.11.2026 11.00 AM

- Any Corrigendum/ Addendum will be displayed in the above website only.

Sd/-
Executive Engineer,
L.I. Division, Anugola

OIPR 32001/32327/1/26-27/0005

ROURKELA MUNICIPAL CORPORATION

Uditnagar, Rourkela, Pin-769012
Mail Id: rourkelamunicipality@gmail.com **Telephone**: (0661) 2500388

Letter No. 17848 Date 06.11.2026

13001/2414/2627

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Sd/- Commissioner
Rourkela Municipal Corporation

OIPR 13001/13131/1/26-27/0064

ଜାହିର ନୋଟିସ

ବାଦିକା : ଜୟଶ୍ରୀ ଜ. ୪୬୬୪
ସ୍ୱ.ଶ୍ରୀ.ବାଲୁକା ନ୍ୟାୟାଳୟ, ଥାନା. ଅଧିକୃତ କାଂଶ୍ରେକ୍ତର ଦ୍ୱାରାର, ସୁନ୍ଦର ପାକନାରା, ଜା.ଆ.ଶି.ଟି. ଥାନା. ଜିଲାରୁ ୨୩/୨୦/୨୦୨୬
ଅମିକ ମାମଲା ଆକ୍ତର ଥାନା ଆମା ପହିଲି ଜଜମାନ ନ୍ୟାୟାଳୟ, ଥାନା
ଅର୍ଜ (ଶ.ଦ.ସ.ଆକ୍ତର ଅର୍ଜ) ନ. ୨୨୬/ ଜା. ଟି. ୨୩/୨୦୨୬

ବନାମ

୧) ଶ୍ରୀମତୀ ସୌଜା ବିକାଶ ଘଳ
୨) କୁ. ବାବୁ ବିକାଶ ଘଳ
୩) କୁ. ଭାସାମି ବିକାଶ ଘଳ
୪) ଶ୍ରୀମତୀ. ଅନାମାସାମି ସୁନ୍ଦି ଘଳ
୫) ଶ୍ରୀ. ସୁନ୍ଦି ଶିମଲ ଘଳ ....ଜର୍ଜମ୍ବା

ପକ୍ଷ : ମାଗ-ତୁନ୍ୟାମି, ସୁରିଆସାରା ସାହୁମାର, ଗୋଟୁନିତ୍ତା, ଆଇସ୍ତ - ୭୬୦୦୨୪.
ବିରୁଦ୍ଧ
୧. ଆମି ଲାଇଜିରେଜ ....ଜରିଆରୀ
୨. ଟାଟା ଏଆଏଆଇ ଇନ୍ସୁରେନ୍ସ କମ୍ପନୀ ଲିମିଟେଡ

ସୂଚନା

ଏହା ସୂଚନା ଦେଇ ଜଣାଇ ଦିଆ ଯାଉଛି ଯେ, ଉପ ଦିଖି ମଧ୍ୟ ଆବେଦନୀ ଶ୍ରୀମତୀ. ବିକାଶ ସୁନ୍ଦି ଘଳ (ମୃତ) ର ମାମଲା ଜଜମାନ ଅଟେ ଏବଂ ଏହି ମାମଲାର ଶୁଣାଣି ଦିନ ୨୬/୨୨/୨୦୨୬ ରେ ପୂର୍ବାହ୍ନ ୩ ଘିରର ଧାର୍ଯ୍ୟ ହୋଇଛି ଏବଂ ଉକ୍ତ ନିଦାନ ଜଜମାନ ଅଟେ ଏବଂ ଏହି ମାମଲାର ଶୁଣାଣି ଦିନ ଆପଣ